ILARYANA GOVERNMENT WOMEN AND CHILD DEVELOPMENT DEPARTMENT NOTIFICATION

The

,2021.

No. -SW(3) In exercise of the powers conferred by the proviso under Section-27 Chapter-V of Juvenile Justice (Care & Protection of Children) Act,2015 and Rule 15'of Chapter-IV of Juvenile Justice (Care & Protection of Children) Model Rules, 2016 and as per recommendations of Selection Committee constituted vide Notification No. 141-SW(3)-2018 dated 01.02.2018 and all others powers enabling them in this behalf, the Governor of Haryana is pleased to appoint following Chairperson/Member (Child Welfare Committee) and Member (Juvenile Justice Board) in the present composition of the Board/Committee for Rohtak, Hisar and Fatehabad districts as per detail given below:-

Sr. No.	Name of District	Name of Post	Name of Candidate
1.	Fatehabad	Chairperson-CWC	Sh. Narender Monga # 40, Sadhi Ram Desi Gheewali Gali, Fatchabad-125050
2.	Hisar	Member - CWC	Sh. Virender Kumar Sharma R/o # 136/11, Shanti Nagar, Hisar.
3.	Rohtak	Member – JJB	Sh. Jai Prakash Kaushik H.No.58/14, Saini College Road, Kirpal Nagar, Rohtak.
4.	Hisar	Member – JJB	Smt. Kesar Devi R/o # no.370, Kaimari Road, Sec-15 A., Hisar.

Terms & Condition:

The term of the Chairperson and Members Child Welfare Committee and Juvenile Justice Board shall be reckoned from the date of his/her notification for a period of one year which may be extended upto three years as per yearly evaluation of their work as per provisions mentioned under (i), (ii) & (iii) of sub-section 7 of Section 27 and (i), (iii), (iii) & (iv) of sub-section 7 of Section 4 respectively of Juvenile Justice (Care & Protection of Children) Act, 2015.

Functions and responsibilities:

The Chairperson and Members Child Welfare Committee will exercise the power as per provision mentioned under Section 28, 29 & 30 of Juvenile Justice (Care & Protection of Children) Act, 2015 and as per rule 15, 16 & 17 of Juvenile Justice (Care & Protection of Children) Model Rules, 2016. The clause (9) of section 27 will be notified in due course as per instruction and procedure of government.

The Member, Juvenile Justice Board will exercise the power as per provision mentioned under Section 8 of Juvenile Justice (Care & Protection of Children) Act, 2015 and as per Rule 6 & 7 of Juvenile Justice (Care & Protection of Children) Model Rules, 2016.

The clause (9) of section 27 of JJ Act, 2015 will be notified in due course as per instruction and procedure of Government.

Chandigarh Dated: 04-01-2021 Amit Jha Additional Chief Secretary to Government Haryana, Women and Child Development Department .)